
(202) 08 NCLT CK 0005

National Company Law Tribunal, Kolkata Bench I

Case No: CA (CAA) No. 91/(KB)/2022

Agarwalla Udyog
Private Limited Vs

Vs

APPELLANT

RESPONDENT

Date of Decision: Aug. 2, 0202

Acts Referred:

- Companies Act, 2013 - Section 230, 230(1), 232, 232(1)
- Companies (Compromises, Arrangements, and Amalgamations) Rules 2016 - Rule 8(2)

Hon'ble Judges: Rohit Kapoor, Member (J); Balraj Joshi, Member (T)

Bench: Division Bench

Advocate: Shashi Agarwal

Final Decision: Disposed Of

Judgement

SI No, Name of Applicant Companies, "Equity

Shareholders", "Unsecured

Creditors

1, Agarwalla Udyog Private Limited, 4, Nil

2, Anantshri Dealers Limited, 7, 1

3, Animish Enterprises Limited, 7, Nil

4, Apramatt Suppliers Limited, 7, 1

5, Bharta Sales Limited, 7, Nil

6, Bhugarbh Network Limited, 7, Nil

7,"Buddhinath Trade Private Limited,"4,Nil

8,Buddhipriya Merchants Private Limited,4,Nil

9,Fiddle Fintrade Private Limited,2,1

10,Ganadhyaksh Vyapar Private Limited,4,Nil

11,Gaurinandan Vyapar Private Limited,2,Nil

12,Gopta Tradecom Limited,7,Nil

13,Gramani Agencies Limited,7,Nil

14,Gunabhrit Dealtrade Limited,7,Nil

15,Gurutam Management Limited,7,Nil

16,Pincers Tracom Private Limited,2,Nil